



भारत सरकार  
GOVERNMENT OF INDIA

वित्त मंत्रालय / राजस्व विभाग  
Ministry of Finance / Department of Revenue

अप्रत्यक्ष कर एवं सीमा शुल्क

Central Board of Indirect Taxes and Customs

अन्तर्राष्ट्रीय सीमा शुल्क निदेशालय

Directorate of International Customs

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F. No. : D-20/DIC/AEO/WebApp.Queries/130/2019/3418 to  
Date : 17.12.2020

To

The Principal Chief Commissioner/Chief Commissioner of Customs,  
All Customs Zones

3434

**Subject: Liberalized MSME AEO Package- Circular 54/2020- customs dated  
15.12.20 - reg**

Madam/ Sir,

Kind attention is invited to Board's Circular 54/2020- customs dated 15.12.20 vide which the Board has eased the compliance requirements for MSMEs applying for AEO T1 and AEO T2 accreditation.

2. In accordance with the same, any MSME entity that has already filed an AEO T2 application with your jurisdiction, may be allowed to utilize the relaxed criteria for its accreditation, subject to the certificate from the line Ministry. For such applicants, the security requirements required to be fulfilled should be in accordance with the MSME Annexure 3 of the said circular. However, all new applications should only be processed in terms of the relaxed criteria as per the aforementioned circular.

3. Further, since MSME has been a special focus of the Board, special dispensation has been made for them by way of faster processing of MSME AEO T1 and AEO T2 application. All CRMs as well as Zonal AEO Program Managers may kindly be duly sensitised to ensure the time limits prescribed therein. For effective monitoring of this, it is requested that the details of MSME (specific column) may also be indicated separately in the monthly pendency reports from the Customs zone.

4. For MSMEs applying for AEO T1 accreditation, the process will remain online through the AEO online portal. Minor modifications to accommodate the new dispensation for MSMEs are being carried out on the web portal and they are expected to be live shortly.

5. It is requested that the above relaxed criteria and expedited timeline for processing MSME applications may be implemented effectively to fulfil the shared objective of facilitating MSMEs.

Yours sincerely,

  
(Arti Agarwal Srinivas)  
Principal Commissioner